

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 625**  
**CP-83/ND/2024**  
**IA/185/2024**

**IN THE MATTER OF:**  
**Mr.Ritesh Singh**

**...APPLICANT**

**Vs.**

**M/s. ARM Digital Media Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 241-242**

**Order delivered on 11.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Biswajit Dubey, Adv. Mohit  
Rohtagi, Adv. Ashwini Tak, Adv. Nutan  
Keswani in IA/185/2024. Adv. Sitikanth  
Nayak, Adv. Samiksha Tiwari.

**For the Respondent**

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**ORDER**

**IA/185/2024**

Ld. Counsel on behalf of the Applicant is present and sought time to file the rejoinder to the reply of the non-Applicant. Liberty is granted to the Applicant to file rejoinder. Ld. Counsel on behalf of the non-Applicant is present and has submitted that they have filed their reply, however, the reply is not reflected on the e-portal. Ld. Counsel for non-Applicant may approach the Registry and cure the defects so that the same is reflected on the e-portal.

List the matter on **22.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**